

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**(Civil Miscellaneous Appellate Jurisdiction)**  
**M.A. No. 123 of 2020**

.....

Rinki Devi & Others ..... **Appellants**

**Versus**

Bishnu Deo Prasad & Anr. .... **Respondents**

**CORAM: HON'BLE MR. JUSTICE KAILASH PRASAD DEO**  
**(Through : Video Conferencing)**

.....

For the Appellants : Mr. Rajiv Kumar Karn, Advocate.

For the Respondents :

.....

**04/26.03.2021.**

Learned counsel for the appellants has prayed for two weeks' time after Holi Holidays to remove the defect nos. 2 to 6 as pointed out vide Stamp reporting dated 23.03.2020.

Defect Nos. 2 to 6 are as follows:-

2. Relationship for appellant no.3 may be corrected.
3. P.O. - P.S. for appellant no.1 to 4 may be corrected.
4. P.O. - P.S. for respondent no.2 may be given.
5. Name of High Court may be corrected in Vak.
6. Address of appellant no.1 to 4 is missing in the body of Vak.

Considering the same, put up this case after removal of defects.

**(Kailash Prasad Deo, J.)**

Jay/-